

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **10.07.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : General Traders  
Vs  
Varnam Printing Inks Pvt Ltd

**MAIN PETITION NUMBER** : CA/411/2019

**(IA/MA) APPLICATION NUMBERS**

IA/111(CHE)/2024

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**ORDER**

Present: Ld. Counsel Ms. Vaiduriya for the Applicant.

Heard.

This application has been filed seeking rectification in the order dated 09.05.2024 where instead of RoC Chennai, RoC Coimbatore has been mentioned in Para 13-(i), (ii), (iii), (iv).

Having considered the application and the order and the fact that it is an inadvertent typographical error, we allow the application and order rectification in the order dated 09.05.2024. It is ordered that in Para 13-(i), (ii), (iii), (iv) RoC Coimbatore be read as RoC Chennai. This order shall form part of the order dated 09.05.2024.

IA/111(CHE)/2024 is **disposed of**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)